

(2) 10
Central Administrative Tribunal
Principal Bench

O.A. No. 2442 of 2002

New Delhi, this the 26th February, 2003

HON'BLE MR. JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE MR. V.K. Majotra, MEMBER (A)

M.E.S. 270501
GOVIND JHA E.E.
D.C.W.E. E/M
Pithoragarh
Distt. & P.O. Pithoragarh
UTTRANCHAL

... Applicant.

(By Advocate: Shri J.M. Khanna)

Versus

1. Union of India,
through Secretary,
Ministry of Defence,
South Block,
New Delhi.
2. Engineer - in- Chief,
E in Cs' Branch
Kashmir House,
Army Headquarters P.O.
New Delhi - 110011.
3. UNION PUBLIC SERVICE COMMISSION
Dholpur House,
New Delhi.

.... Respondents.

(By Advocate: Shri R.P. Aggarwal with Mrs. B. Rana)

ORDER (Oral)

Justice V.S. Aggarwal

Learned Counsel for the applicant does not press
the present application. The OA is dismissed as
withdrawn.

Majotra
(V.K. Majotra)
Member (A)

/ug/

Aggarwal
(V.S. Aggarwal)
Chairman